

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 104
445/252/ND/2020

IN THE MATTER OF:
Safe Ex Transporters Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section
Under Section 252

Order delivered on 07.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:Mr. Rohit, Advocate
:Ms. Sweety Khattar, AROC
:Mr. Deepak Anand and Mr. Vipul
Agarwal, Advocates

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present and submitted that the copies served on them is not legible. The counsel is directed to serve legible copies on the ROC. The appellants are directed to file last 3 years' Income Tax Returns and serve a copy on the Mr. Vipul Agarwal, Advocate for the Income Tax Department within next week. Post the matter to 24th December, 2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)